

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1155/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.15.03.2019/NCLAT/UR/341**

**In the matter of:**

Walnut Packaging Pvt. Ltd. .... Appellant

Versus

Mr. G. Kishan & Ors. .... Respondents

Appearance: Ms. Aditi Sharma, Advocate for the Appellant.

**02.04.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 15.03.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 16.03.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 29.03.2019. It is stated in the Interlocutory Application (IA) that the counsel for the appellants undertook steps to cure the defects and for re-filing the Appeal. However, since the Appellant is situated outside Delhi, counsel for the Appellant received the Appeal, Applications and Affidavits without the defects only on 27.03.2019. Hence, there is delay in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 04.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar